

CENTRAL ADMINISTRATIVE TRIBUNAL
CALCUTTA BENCH

OA. 64 of 1996

Date of Order: 30.4.98.

Present: Hon'ble Mr.Justice S.N.Mallick,Vice-Chairman.
Hon'ble Mr. S.Dasgupta, Administrative Member.

MALLIKA NANDI (BHATTACHARJEE)

-VS-

UNION OF INDIA & ORS.

For the petitioner: Mr.P.Chatterjee, counsel.

For the respondents: Mr.B.Mukherjee, counsel.

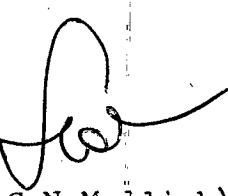
Heard on: 30.4.98.

O R D E R

S.N.Mallick, V.C.

At the time of hearing, the 1d.counsel appearing for the petitioner submits that he has instruction not to proceed with this application as the grievance of the petitioner ventilated in this application, has already been remedied in the meantime. Mr. B.Mukherjee, 1d.counsel appearing for the respondents submits that the petitioner has been given promotion for which the present application was filed. In support of his contention, Mr.Mukherjee filea a xerox copy of the order concerned passed by the/respondent authority dt.17.9.97. The same be kept with the record. The application stands disposed of being 'not pressed' in view of the above circumstances. No order as to costs.


(S. Dasgupta)
Member(A)


(S.N. Mallick)
Vice-Chairman.

s.b.